

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

Original Application No. 19/2023 (WZ)

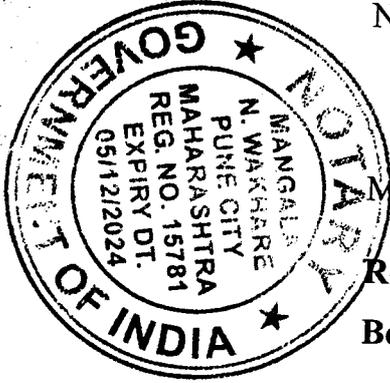
Nagesh Vinayak Dhamale

.....Applicant(s)

Versus

MoEF&CC & Ors.

....Respondent(s)



Reply-Affidavit on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 5 and 6.

I, Manchak Jadhav, Age – 53 years, Occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Pimpri Chinchwad having my office address at 02nd Floor, Jog Center, Wakdewadi, Pune – 411 003 do hereby state on solemn affirmation as under –

- 1) I am filing this Affidavit in Reply on behalf of Respondent No.5 & 6 - Maharashtra Pollution Control Board (MPCB) in compliance of the order dated 16/10/2023 passed by this Hon'ble Tribunal.
- 2) I say and submit that the applicant has filed the present application alleging that the Respondent No. 9 - Project Proponent (PP) carrying out Residential and Commercial project namely 'Kunal Iconia' located and situated at Survey No. 10, Hissa no. 1A, Village Mamurdi, Taluka – Haveli, District – Pune without obtaining Consent to Establish and Consent to Operate from the Respondent-Board.

3) I say and submit that in order to verify the present status, the Officials of the Respondent Board at Pune visited to the aforesaid site on 27/07/2023 and observed as under :

i) Project consist of 10 no. of residential buildings (A to J) and one 'K building' for commercial shops. Respondent No.9-PP has completed construction work of residential buildings B, C, D, E, F, G, J, H, I and commercial building K and club house, out of which seven nos. of residential buildings i.e. B, C, D, E, F, I, J and some part of commercial shops are under possession. Building G & H are not under possession. Respondent No.9-PP has not started any work for residential building A.

ii) Respondent No.9-PP has provided Sewage Treatment Plant of 320 CMD capacity, consist of MBBR technology and comprises of primary, secondary, tertiary treatment units. During visit, STP was found in operation. Treated effluent is recycled for flushing and gardening purposes.

iii) Respondent No.9-PP has provided Organic Waste Converter having capacity of 650 kg/day for the treatment of biodegradable waste. A copy of the visit report is attached and annexed herewith as an **Annexure-I.**

4) I say and submit that Respondent No.9- PP had obtained Environment Clearance from the Competent Authority i.e. State Level Environment Impact Assessment Authority i.e. SEIAA on



12/06/2012 for construction of Residential and Commercial Complex 'Kunal Iconia' at Mamurdi, Pune for Total Plot Area (TPA) – 31535.0 Sq Mtr and Total Built Up Area (TBUA) – 78406.27 Sq Mtrs for A to J buildings having configuration B+S+12 Floors and having height of building 35.95 Mtr and K building having configuration ground floor only and height of building 4.2 Mtr. Respondent No.9-PP further obtained revalidation of Environment Clearance on 27/05/2019 with the same terms and conditions stipulated in the Environment Clearance dated 12/06/2012. Thereafter, Respondent No.9-PP has obtained revalidated EC dated 06/06/2023 for TPA – 31535.0 Sq Mtr and reduced TBUA – 67958.73 Sq Mtrs, for A to J buildings having configuration P+12 Floors and having height of building 39.0 Mtr and for K building having configuration ground floor and height of building 6.85 Mtr. A copy of the Environment Clearance 06/06/2023 is attached herewith and annexed as an **Annexure – II**.

5) I say and submit that Respondent No.9-PP had obtained Consent to Establish from the Respondent Board on 07/12/2011 for development of construction project 'Kunal Iconia' at Mamurdi, Pune on TPA of 31535.0 Sq Mtr and TBUA of 69656.50 Sq Mtr, which was valid up to commissioning of the project or five years whichever is earlier. Thereafter, Respondent No.9- PP had obtained revalidation of Consent to Establish on 01/03/2018 by submitting application on 16/05/2016 before expiry of previous consent to establish for TPA of 31535.0 Sq Mtr and for remaining BUA of 63872.58 Sq Mtr (Total BUA of 78406.27 Sq Mtr -



14533.69 Sq Mtr BUA of 1st part consent to operate granted on 3/7/2017), which was valid up to commissioning of the project or five years or co-terminus with validity of EC i.e. up to 11.06.2019 whichever is earlier. Further Respondent No.9- PP has not applied for revalidation of Consent to Establish within stipulated time period and submitted application on 16/02/2022. There was a gap in application for revalidation of consent to establish. While processing the said application, the Respondent Board has imposed penal fees of Rs.5,00,000/- (Rupees Five Lakhs) as per Circular dated 12/07/2022 for not revalidation of Consent to Establish, same is recovered and revalidate Consent to Establish on 19/05/2023 for TPA of 31535.0 Sq Mtr and remaining part BUA of 42938.27 Sq Mtr out of total BUA of 78406.27 Sq Mtr, which is valid up to Commissioning of the project or five years whichever is earlier. Copies of Consent to Establish dated 07/12/2011, 01/03/2018 & 19/05/2023 are attached collectively herewith and annexed as an **Annexure – III**.

6) I say and submit that Respondent No.9- PP had obtained part Consent to Operate for the said project from the Respondent Board, the details are mentioned below –

Consent Type	Application date	Granted Date	Validity Date	Area details
1 st part Consent to Operate	16/05/2016	03/07/2017	31/01/2019	TPA – 31535.0 Sq Mtrs BUA – 14533.69 Sq Mtrs



2 nd part Consent to Operate	17/08/2018	27/03/2019	31/01/2020	TPA – 31535.0 Sq Mtrs BUA – 3779.08 Sq Mtrs
3 rd part Consent to Operate	02/05/2022	22/05/2023	31/01/2024	TPA – 31535.0 Sq Mtrs BUA – 35468.0 Sq Mtrs

From the above table, it is observed that after expiry of validity of 1st and 2nd part Consent to Operate on 31/01/2019 and 31/01/2020 respectively, Respondent No.9- PP has not submitted application for renewal of part Consent to Operate within stipulated time period. Thereafter, Respondent No.9- PP has submitted application for 3rd part Consent to Operate with amalgamation of renewal of 1st and 2nd part Consent to Operate on 02/05/2022, there was a gap in application for renewal of 1st & 2nd part consent to operate, hence while processing the said application, the Respondent-Board has imposed Penal fees of Rs. 16,74,657/- (Sixteen Lakh Seventy Four Thousand Six Hundred Fifty Seven only) for not revalidating part Consent to Operate and recovered Penal fees and 3rd part Consent to Operate is amalgamated with 1st and 2nd part Consent to Operate on 22/05/2023 for TPA of 31535.0 Sq Mtr and part BUA of 35468.0 Sq Mtr, which is valid up to 31/01/2024. Copies of the part Consent to Operate dated 03/07/2017, 27/03/2019 & 22/05/2023 are collectively attached herewith and annexed as an **Annexure – IV**.



7) I say and submit that Respondent No.9- PP has applied for 4th part Consent to Operate on 20/01/2023 for TPA of 31535.0 Sq Mtr and part BUA of 18498.02 Sq Mtr, and 5th part Consent to Operate on 22/08/2023 for TPA of 31,535 Sq Mtr and part BUA of 9919.54 Sq Mtr, which are in process.

Solemnly affirmed on this ..30th... day of October 2023 at Pune.

I know the affiant.

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 5 & 6

ADVOCATE


(Manchak Jadhav)
Sub-Regional Officer,
MPCB-Pimpri Chinchwad



BEFORE ME

MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA

30 OCT 2023



MAHARASHTRA POLLUTION CONTROL BOARD SUB-REGIONAL OFFICE – PIMPRI CHINCHWAD



Ph. 020-25811694
Fax. 020-25811029

Jog Center Bldg.
2nd floor, Wakdewadi,
Old Mumbai – Pune Highway,
Pune 411003

Visit Report

Name & Address of Project :- M/s. Kunal Sulakshan Associates "Kunal Iconia"
Survey No. 10, Hissa no. 1A, Village Mamurdi,
Taluka – Haveli, District – Pune

Date of Visit :- 27/07/2023

Industry Officials :- Shri. Hemendra Shah

Observations :-

Visit is carried out as per the order passed by Hon'ble NGT dated 27/05/2023 in the matter of OA No. 19 of 2023, During visit following observations made.

- 1) M/s. Kunal Sulakshan Associates "Kunal Iconia" has a residential and commercial project at Survey No. 10, Hissa no. 1A, Village Mamurdi, Taluka – Haveli, District – Pune.
- 2) PP has obtained revised EC on 06/06/2023 for TPA- 31535.0 sq.mt and total BUA- 67958.73 Sq.mt.
- 3) PP has obtained revalidation of Consent to establish on 19/05/2023 for TPA – 31535.0 sq.mt and total BUA- 78406.27 Sq.mt.
- 4) PP has obtained 3rd part consent to operate on 22.05.2023 for TPA – 31535.0 sq.mt and total BUA- 35468.0 Sq.mt., valid up to 31/01/2024 and also PP has applied for 4th part consent to operate for total BUA- 18498.02 sq.mt, same is in process.
- 5) During visit it observed that, total Project is consist of 10 no. of residential buildings and one 'K building' for commercial shops. PP has completed construction work of residential buildings B, C, D, E, F, G, J, H, I and commercial building K and club house, out of which seven no. of residential buildings i.e. B, C, D, E, F, I, J and some part of commercial shops are under possession. Building G & H are not under possession. PP has not started any work for residential building A.



- 6) PP has provided Sewage Treatment Plant of 320 CMD of MBBR technology and comprises of primary, secondary, tertiary treatment stage units. During visit, STP was found in operation. Treated effluent is recycled for flushing and gardening purposes.
- 7) PP has provided Organic waste convertor of capacity 650 kg/day for the treatment of biodegradable waste.



(Hemendra Shah)
Authorized Signatory
for AOP



(Sanjana Jadhav)
Field officer, MPCB
Pimpri Chinchwad



(Manchak Jadhav)
Sub Regional Officer, MPCB
Pimpri Chinchwad



ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Maharashtra)

To,

The Co-ordinator
KUNAL SULAKSHAN ASSOCIATES
Kunal House, Opp Kamla Nehru Park, Haveli, Pune, Maharashtra. -
411004

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

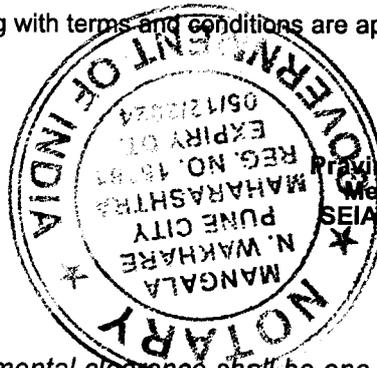
Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/MH/MIS/277712/2022 dated 20 Jun 2022. The particulars of the environmental
clearance granted to the project are as below:

- | | |
|---|--|
| 1. EC Identification No. | EC23B038MH186318 |
| 2. File No. | SIA/MH/MIS/277712/2022 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including
Schedule No. | B(a) Building and Construction projects |
| 6. Name of Project | Proposed residential project group
Housing with Shopline at Sr. No. 10,
Hissa, 1A, village Mamurdi, Taluka Haveli,
District Pune by M/s Kunal Sulakshan
Associates |
| 7. Name of Company/Organization | KUNAL SULAKSHAN ASSOCIATES |
| 8. Location of Project | Maharashtra |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 06/06/2023



(e-signed)
Pravin C. Darade, I.A.S.
Member Secretary
SEIAA - (Maharashtra)

Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.

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PARIVESH

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and Virtuous Environmental Single-Window Hub)



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIS/277712/2022
 Environment & Climate
 Change Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 M/s.Kunal Sulakshan Associates,
 Sr. No. 10, Hissa 1A, village Mamurdi,
 Taluka Haveli, District Pune.

Subject : Environmental Clearance for Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s.Kunal Sulakshan Associates

Reference : Application no. SIA/MH/MIS/277712/2022

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-3 in its 168th meeting under screening category 8 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 260th (Day-1) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 02.05.2023.

2. Brief Information of the project submitted by you is as below:-

1	Proposal Number	SIA/MH/MIS/277712/2022	
2	Name of Project	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	
3	Project category	8(a), B2	
4	Type of Institution	Private	
5	Project Proponent	Name	M/s Kunal Sulakshan Associates
		Regd Office address	Ground floor, Kunal House, Off. Bhandarkar Rd. Near Kamla Nehru Park, Pune.
		Contact number	020-30223022
		e-mail	bijalshah@kunalgroup.in
6	Consultant	Sneha Hi-Tech Products Pvt. Ltd. Accredited Certificate No. NABET/EIA/2124/RA 0235 dated 05.04.2022 valid till 15.02.2024	
7	Applied for	Proposed Building Construction Project	
8	Details of previous EC	EC vide letter no. SEAC-2010/CR-861/TC2 dated 12.06.2012. Revalidation of EC dated 27.05.2019.	
9	Location of the project	Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	

10	Latitude and Longitude	Latitude: 18°39'53.37"N Longitude: 73°42'45.60"E		
11	Total Plot Area (m ²)	31,535.00		
12	Deductions (m ²)	2,756		
13	Net Plot area(m ²)	28,779.00		
14	Proposed FSI area(m ²)	40,647.21		
15	Proposed non-FSI area(m ²)	27,311.52		
16	Proposed TBUA (m ²)	67,958.73		
17	TBUA (m ²) approved by planning Authority till date	IOD No. B/EC/Mamurdi/01/23		
18	Ground coverage (m ²) & %	3,315.41		
19	Total Project Cost (Rs.)	Rs. 75.40 Crs.		
20	CER as per MoEF & Circular Dated 01/05/2018	Activity	Location	Cost (Rs.)
	NA, per OM No. F.No.22-65/2015/1A till dt. 09.09.2020 & OM 22-65/2015/1A-III dated 25.02.2021			
21	Details of Building Configuration: <Please use following legends: Floor=F, Parking=P, Podium=Pk, Silt=St, Lower Ground=L.G, Upper Ground=U.G, Basement=B, Shops=Sh>			Reason for Modification/Change
	Previous EC/ Existing Building	Proposed Configuration		
	Building Name	Configuration	Building Name	Configuration
	A to J	B+S+12	A to J	P+12 floors
	Commercial Building K	G	Commercial Building K	G
	Club House	G+1	Club House	G+1
		8.55		8.55
22	Total number of elements	Elements-488 nos. Shops-40 nos. Users - 2415 nos. Commercial - 360 nos. Total users - 2775 nos.		
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)
	Fresh Water	232.75 m ³ /day		Fresh Water 232.75 m ³ /day
	Recycled water (flushing)	119.48 m ³ /day		Recycled water (flushing) 119.48 m ³ /day
	Recycled water (gardening)	30.00 m ³ /day		Recycled water (gardening) 0
	Swimming pool	2.88 m ³ /day		Swimming pool 2.88 m ³ /day
	Total	385.11 m ³ /day		Total 355.11 m ³ /day

		Waste Water generation	317 m ³ /day	Waste Water generation	317 m ³ /day
24	Water Storage Capacity for Fire fighting/ UGT	Fire tank	300 m ³	Domestic water tank	Residential- 254.00m ³ +30 m ³ commercial
		Flushing water tank	200 m ³	Raw watertank	100 m ³
25	Source of water				
26	Rainwater Harvesting (RWH)	Level of the Ground water table	7 - 9 m. BGL in pre monsoon 6 - 7 m. BGL in post monsoon		
		Size and no. of RWH tank(s) and Quantity	NA		
		Quantity and size of recharge pits	3 pits Existing at site 6 nos. of Filter trenches Size- 2.0 m. x2.0 m. x 2.0 m in stream bed 14 nos. of pits (2.0 m. x2.0 m. x 2.0 m) with 10 m bore		
		Details of UGT tanks if any	NA		
27	Sewage and Wastewater	Sewage generation in CMD	317 m ³ / day		
		STP technology	MBBR		
		Capacity of STP (CMD)	320 m ³ /day		
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment/disposal	
		Dry waste	10 kg/day	It will be segregated and handed over to authorized vendor	
		Wet waste	15 kg/day	It will be disposed off through Municipal waste collection system.	
		Construction waste	At actual	Utilized on site at maximum extent. Rest handed over to local body	
29	Solid Waste Management during Operation	Type	Quantity(kg/d)	Treatment/disposal	
		Dry waste	546 kg/day	Handed over to Authorized Agency for disposal	
		Wet waste	751.5 kg/day	Treated in OWC	
		Hazardous waste	Negligible		

	Phase	Biomedical waste	Biomedical waste like Mask, Gloves, Face shields etc. (required for Pandemic situation)	Shall be segregated at designated place near OWC and shall be given to authorized vendor for management.	
		E-Waste	1567.5 Kg/yr	Handed over to Authorized recycler for further handling & disposal purpose.	
		STP Sludge (dry)	23 kg/day	Used as manure for gardening	
30	Green Belt Development	Total RG area (m ²)		2893.13 m ²	
		Existing trees on plot		118 nos.	
		Number of trees to be cut		0 nos.	
		Number of trees to be retained		118 nos.	
		Number of trees to be Transplant		0 nos.	
		Number of trees to be planted on site		264 nos.	
		No. of trees required		275 nos.	
		Number of trees after development		382 nos.	
31	Power	Source of power supply:		MSEDCL	
		During Construction Phase (Demand Load)		75 KW	
		During construction phase DG set		62.5 KVA	
		During Operation phase (Connected load)		3260.1 kW	
		During Operation phase (Demand load)		1378.89 KW	
		Transformer		3 nos x 630	
		DG set		160 KVA	
		Fuel used		HSD	
32	Details of Energy saving	Total Saving = 25.27 %			
33	Environmental Management plan budget during Construction phase	Type	Details	Cost	
		Capital		15	
		O & M	1. Water for Dust Suppression	2	
			2. Site Sanitation, Disinfection & Safety	1.5	
			3. Environmental Monitoring	2	
			4. Health Check up	5	
			5. Environment Management Cell	8.4	
			6. Total	33.54	
34	Environmental Management plan Budget during	Component	Detail	Capital Cost (Rs.)	O & M (Rs. Lakhs/Y)
		Sewage Treatment	STP Operation and its maintenance	40	18

Operation phase	RWH	Recharging existing ground water table	10.4	0.31	
	Solid Waste	Collection Segregation and management of MSW	23	13	
	Hazardous Waste	NA	--	-	
	Green Belt	Plantation of new trees and maintenance of existing trees	22.96	4.85	
development	Energy Saving	Energy saving measures	36.9	3.96	
	Environmental Monitoring	To monitor sustainability of Environmental Infrastructure	-	03	
	Disaster Management	Emergency preparedness plan to develop and implement on site	101.45	25	
	Environment Management Cell	To implement environmental mitigation measures		6.48	
	Biomedical Waste Management	Handling segregation and management of waste like mask, shields, PPE kits etc.	-	5	
Total					
35	Traffic Management	Type	Required as per DCR	Actual Provided	Area Per Car Parking (m ²)
		4-Wheeler	321	321	Ground – 12.5 m ²
		2-Wheeler	1011	1011	
36	Details of Court cases/ litigations w.r.t. the project and project location if any		NA		

The comparative details of the building configuration is as below:

Previous EC/ Existing Building			Proposed Configuration		
Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
A to J	B+S+12	35.95	A to J	P+12 floors	39
Commercial Building K	G	4.2	Commercial Building K	G	6.85
Club House	G+1	8.55	Club House	G+1	8.55

3. The proposal has been considered by SEIAA in its 260th (Day-1) meeting and decided

to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy,2021.
2. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

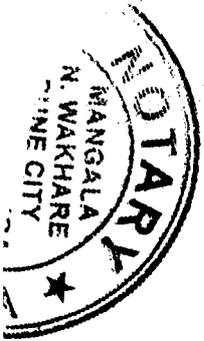
B. SEIAA Conditions-

1. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
2. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
3. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
4. SEIAA after deliberation decided to grant EC for – FSI- 40,647.21 m2, Non FSI- 27,311.52 m2, Total BUA- 67,958.73m2. (Plan approval No-BP/EC/Mamurdi/01/2023, dated-10.01.2023)

General Conditions:

a) Construction Phase :-

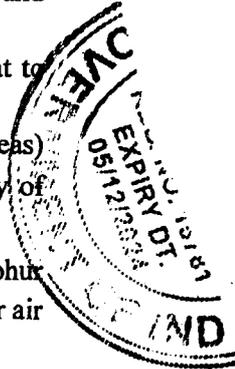
- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.



- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
- XVII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XVIII. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XIX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

B) Operation phase:-

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an



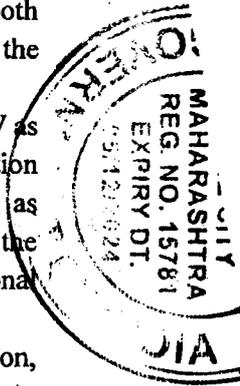
independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.

- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at parivesh.nic.in
- XII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- XIII. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sector

parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

C) General EC Conditions:-

- I. PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.
 - II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
 - III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
 - IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
 - V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
 - VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
 - VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
 5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.
 6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.



7. **Validity of Environment Clearance:** The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Pune.
6. Commissioner, Pimpri-Chinchwad Municipal Corporation
7. Regional Officer, Maharashtra Pollution Control Board, Pune.

Signature Not Verified

Digitally signed by Shri Pravin C. Darade, I.A.S.
Member Secretary

Date: 6/6/2023 2:09:44 PM

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 2402 0781 / 2401 0437

Fax : 2402 4068

Visit us at :

Website : <http://mpcb.mah.nic.in>

E-mail : mpcb@vsnl.net

EIC No: PN-11499-11

Infrastructure Project/LSI

Consent No. BO/RO(HQ)/Pune/CE/CC- 202

Kaipataru Point,
2nd, 3rd & 4th floor,
Opp. Cineplanet,
Near Sion Circle, Sion (E),
Mumbai - 400 022.



Date: 07/12/2011

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008.

[To be referred as Water Act, Air Act and HW (M,H &TM) Rules respectively].

Consent to Establish is granted to,

M/s. Kunal Sulakshan Associates,
S.No: 10, H.No: 1A, Mamurdi,
Tal: Haveli, Dist: Pune.

located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M,H &TM) Rules subject to the provisions of the Act and the Rules and the orders that may be made further and subject to the following terms and conditions:

1. The Consent to Establish is valid up to Commissioning of the Project or 5 years whichever is earlier.

For development of land / plot as new construction activities for construction of residential with shipline project named as M/s. Kunal Sulakshan Associates, S.No: 10, H.No: 1A, Mamurdi, Tal: Haveli, Dist: Pune on total plot area of 31,539 sq.mtr, Proposed BUA [As per FS] of 44,462.67 sq.mtr & Construction BUA of 39,050.50 sq.mtr including utilities of construction of residential with shipline project as per construction commencement certificate issued by local body.

This project requires Environment Clearance under EIA Notification dt: 14/09/2006 of MoEF, GOI as amended on dt: 1/12/2009. Therefore the effective date of this consent to Establish shall be from the date of obtaining Environment Clearance from Competent authority by the project proponent.

2. CONDITIONS UNDER WATER (Prevention & Control of Pollution) ACT, 1974: -

- (i) The quantity of sewage effluent from above construction project shall not exceed 311.0 m³/day.
- (ii) Sewage Effluent Treatment: The Applicant shall provide a comprehensive sewage treatment plant and treatment as is warranted with reference to effluent quality and corresponding mode of disposal and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards: -

1.	pH	Not to exceed	6.5 to 9.0	
2.	Suspended Solids	Not to exceed	100	mg/l.
3.	BOD 3 days 27 °C.	Not to exceed	20	mg/l.
4.	Fecal Coli form	Not to exceed	500/100l	ml.
5.	Residual Chlorine	Not to exceed	01	mg/l.
6.	Detergent	Not to exceed	01	mg/l.
7.	Floating matters	Not to exceed	10	mg/l
8.	COD	Not to exceed	50	mg/l



Sewage effluent Disposal: -

The treated domestic effluent shall be 80 % recycled and reused for flushing, gardening and rest shall be discharged into Drainage line of local body. In no case, effluent shall find its way to any water body directly/indirectly at any time.

[The project proponent authorities should opt environmental friendly technologies like ozonation, UV treatment etc by replacing chlorination]

iv) Non-Hazardous Solid Waste: -

The total quantity shall be segregated and treated as follows: -

Sr	Type of Segregated solid waste	Quantity (Kg/Day)	Treatment	Disposal
1.	Bio Degradable Waste	212	Composting	Used as manure
2.	STP Sludge	47		
3.	Non Bio Degradable Waste	141	--	Landfill site

Other Conditions (During construction phase):-

All activities shall be in resonance with the provisions of Indian Forest Act, 1927 (16 of 1927), Forest (Conservation) Act, 1980 (69 of 1980) and Wildlife (Protection) Act, 1972 (53 of 1972) and special notification published for area wherever applicable and all the Environmental Statutes and Instruments.

This Consent to Establish is issued only for New Construction/Developing Construction Project purposes.

No quarrying activities shall be commenced in the area unless appropriate permissions are obtained for a limited quarrying material required for construction of local residential housing and traditional road maintenance work, provided that such quarrying is not done on Forest Lands and the material is not exported to the outside area.

There shall be no felling of trees whether on Forest, Government, Revenue or Private lands except as per prevailing Rules.

Extraction of Groundwater for the project shall require prior permission of the State Ground Water Authority or other relevant authorities, as applicable;

Near the activities that are related to water (like activity of water parks, water sports) and/or in the vicinity of lake, Dissolved Oxygen shall not be less than 5 mg/liter.

In order to ensure that the water from this project do not enter into outside environment, the nallas crossing the township/complex premises, shall be lined, covered and made water tight by the applicant within the premises with intermittent inspection of chambers following good engineering practices as per the regulations of local body.

The Applicant shall prepare management plan for water harvesting, roof-water reclamation, water/storm water conservation and implement the same before handling over of complex for occupation.

Applicant shall provide fixtures for showers, toilet, flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.

The Applicant shall draw plans for the segregation of solid wastes into biodegradable and non-biodegradable components. The biodegradable material shall be recycled through scientific in-house composting (i.e vermi-composting facility within premises) with the approval of local body.

The proper demarked area shall be identified for collection & storage of MSW properly which shall be finally disposed off at approved Municipal Solid Waste landfill site of local body environmentally acceptable location and method. It is clarified that the term solid waste includes domestic, commercial, and garden wastes, but does not include hazardous and bio-medical wastes. The activities of bio-composting and engineered landfill shall be as per the Municipal Solid Waste (M&H) Rules, 2000.

Applicant shall be responsible to take adequate precautionary measures as detailed in this consent.

The applicant/generator shall be responsible for safe and scientific collection, transportation, treatment and disposal of Bio-Medical Waste as per the provisions made under the Bio-Medical Waste (Management & Handling) Rules, 1998. Any activity as defined under BMW (M&H) Rules has to obtain a separate Authorization from Maharashtra Pollution Control Board.



or disinfections of waste water ultra violet radiation shall be used in place of chlorination
 Vehicles hired for construction activities should be operated only during non peak hours.
 Ready mixed concrete used in building construction should apply separately for consent from the Board
 The applicant, during the construction stage shall provide
 Septic tank and soak pit of adequate capacity for the domestic effluent generated due to workers residing at site
 Proper loading and unloading of construction material, excavated material and its proper disposal as per MSW (M&H) Rules 2000.
 Cutting of trees is not permitted, however in unavoidable conditions necessary permission from the local body shall be obtained.
 Green belt of 33% of the open space shall be developed.

The Applicant shall comply with all the provisions of, the Water (Prevention and Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and Rules as Amended, 2003 and Rules there under: -

The daily water consumption for the following categories shall not exceed, as under

(i)	Domestic	From ULB (In CMD)	From other sources (In CMD)
a)	Domestic	378.0	NA
b)	Make up water for Swimming pool	NA	NA
c)	Flushing	..	NA
d)	Agriculture/Gardening	..	NA

CONDITIONS UNDER AIR (Prevention & Control of Pollution) ACT, 1981: -

The Applicant may install -no of diesel generating sets (DG Set) of capacity 130 KVA each and shall be equipped with comprehensive control system as is warranted with reference to generations of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards: -

Standards for emissions of air Pollutants

i)	SPM/TPM	Not to Exceed	150	mg/Nm ³
ii)	SO2 (DG set)	Not to Exceed	15	Kg/day

The following measure shall be taken.

Adequate mitigation measures shall be taken to control emissions of SO₂, NO_x, SPM, RSPM.
 Applicant shall achieve following Ambient Air Quality standards.

1	SPM	Not to Exceed (Annual Average)	140	µg/ m ³
		Not to Exceed (24 hours)	200	µg/ m ³
2	SO ₂	Not to Exceed (Annual Average)	60	µg/ m ³
		Not to Exceed (24 hours)	80	µg/ m ³
3	NO _x	Not to Exceed (Annual Average)	60	µg/ m ³
		Not to Exceed (24 hours)	80	µg/ m ³
4	RSPM	Not to Exceed (Annual Average)	60	µg/ m ³
		Not to Exceed (24 hours)	100	µg/ m ³

The Applicant shall observe the following fuel patterns

No.	Type of Fuel	Quantity
1	HSD	20 Ltrs/Hr

The Applicant shall erect the Chimney (s) of the following specifications

No.	Chimney attached to DG	Height above roof top of the building in which it is installed.
1	D.G.Set 130 KVA	1.5 Mtr each



Conditions for DG Sets: -

Noise from DG Sets shall be controlled by providing acoustic enclosure or by treating the room acoustically.

2. Applicant should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room shall be designed for minimum 25 dB(A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB(A) shall also be provided. The measurement of insertion loss shall be done at different points at 0.5 meters from acoustic enclosure/ room and then average.
3. The Applicant should make efforts to bring down noise level due to DG Set, outside the premises, with ambient noise level requirements by proper setting and control measures.
4. Installation of DG Set must be strictly in compliance with recommendations of DG set manufacturer;
5. A proper routine and preventive maintenance procedure for DG Set shall be set and followed in consultation with the DG manufacturers, which would help to prevent noise levels of DG Sets from deteriorating with use.
6. The DG set shall be operated only in case of power failure. The applicant shall make arrangement for regular electrical power.
7. The Applicant shall not cause any nuisance in the surrounding area due to operation of DG sets.
8. In case of problems, the D.G. set shall not be operated until it is set back to satisfactory position.

Other Conditions:

- a) The Applicant shall provide ports in the chimney and facilities such as ladder, platform etc for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered, as S-1, S-2 etc and these shall be painted/ displayed to facilitate identification.
- b) Water spraying shall be done on ground to avoid fugitive emissions.
- c) Construction material shall be carried in enclosed vehicles during construction activities.

V) Conditions for Utilities like Kitchen, Eating Places etc: -

- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB (A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs higher than the nearest tallest building through ducting and shall discharge into open air in such way that no nuisance is caused to neighbors.
- (i) The Applicant shall take adequate measures for control of noise levels from its own sources within the complex (residential cum Commercial) in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Daytime is reckoned as between 6 a.m. to 10 p.m. and Nighttime is reckoned between 10 p.m. to 6 a.m.
 - (ii) Construction equipments generating noise of less than 65/90 db(A) are permitted.
 - (iii) No construction work is permitted during nighttime.

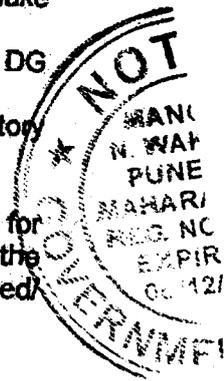
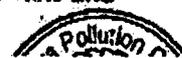
CONDITIONS UNDER HW (M, H & TM) RULES, 2008:

The applicant shall handle hazardous wastes as specified below:

Sr.No.	HW as per Schedule-I	Type of Waste	Quantity	Disposal
Industry Shall not generate any type of Hazardous Waste				

The authorization is hereby granted to operate a facility for collection, storage, transport and disposal of hazardous waste.

The applicant shall certify that the bricks used in construction are manufactured using the ash from Thermal Power stations if it is within a radius of 100 km. from Thermal Power Plant and submit the names of bricks manufacturer.



The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

The applicant shall adopt environment friendly technology in development of the project.

- 1) The applicant shall take the proper remediation measures to ensure that the ground water and soil contamination is prevented and follow due diligence at the construction stage.
- 1) The applicant shall use fly ash based material/products as per the provisions of fly ash Notification of 14.09.1999 and as amended on 27.08.2003.
- 2) Energy conservation measures like installation of solar panels for lighting the area outside the building should be integrated part of the project design.
- 3) This Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the Applicant.
- 4) The applicant shall provide Environmental friendly road transportation by adopting mechanical type closed trucks for transportation of minerals & metals / construction debris with effect from 1/04/2012.

The applicant should not take any effective steps for implementation of the project before obtaining Environment clearance as per EIA Notification, 2006 and amendment thereto.

The applicant shall submit Bank Guarantee of Rs. 5.0 Lakhs towards the compliance of consent conditions at Regional Office, MPCB, Pune within 7-days.

The capital investment of the project is Rs. 75.40 Cr.



(Signature)
(Milind Mhaiskar)
Member Secretary

s. Kunal Sulakshan Associates,
No: 10, H.No: 1A, Mamurdi,
: Haveli, Dist: Pune.

Copy to-

Regional Officer, MPCB, Pune - He is directed to obtain necessary Bank Guarantee from the applicant and ensure compliance of consent conditions
Sub Regional officer, Pune - PC, MPCB,
Chief Accounts Officer, MPCB, Mumbai

Received consent fee of:-

Amount	DD No.	Date	Drawn on
Rs.75,000/-	013181	18/07/2011	IDBI Bank
Rs. 100/-	013182	18/07/2011	IDBI Bank
Rs. 50,000/-	015473	15/11/2011	IDBI Bank

Cess Branch, MPCB, Mumbai.

5. Master file.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781
/4037124/4035273
Fax : 24044532/4024068 /4023516
Email : rohq@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor, Sion- Matunga
Scheme Road No. 8, Opp. Cine Planet Cinema, Near
Sion Circle, Sion (E),
Mumbai - 400022

Infrastructure /LSI

Consent order No: Format1.0/BO/RO-HQ/CC-1803000061

Date: 01/03/2018

To,
M/s. Kunal Sulakshan Associates.
S. No. 10, H. No. 1A, Mamurdi,
Tal-Haveli, Pune.

Subject: Consent to Establish (revalidation) for Residential cum Commercial project under Red Category.

Ref :

1. Earlier Consent to Establish granted vide letter no. BO/RO(HQ)/Pune/CE/CC-202 dated 07.12.2011.
2. Environmental Clearance granted vide no. SEAC-2010/CR.861/TC-2 dated 12.06.2012.
3. Consent to Operate (part) granted vide no. Format 1.0/ BO/RO-HQ/CC-1707000066 dated 3.7.2017.
4. Minutes of Consent Committee meeting held on 18/12/2017 and 20/12/2017.

Your application MPCB-CONSENT-00000173030 Dated: 16/05/2016

For: Consent to Establish (revalidation) for Residential project under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 and Municipal Solid Waste (Management & Handling) Rule, 2000 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to establish (revalidation) is granted for a period up to commissioning of the project or 5 years or co-terminus with validity of EC i.e. upto 11.6.2019 whichever is earlier.
2. The proposed capital investment of the project is Rs. 143.11 Crs. (As per C.A. Certificate submitted by project proponent)
3. The revalidated Consent to Establish is valid for construction of Residential building Project by M/s. Kunal Sulakshan Associates S. No. 10, H. No. 1A, Mamurdi, Pune on total plot area of 31535.0 sq.m. and total construction built up area 663872.58 sq. mtrs (78406.27 -14533.69) including utilities and services as per commencement certificate issued by local body.

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	311	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in municipal sewer

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

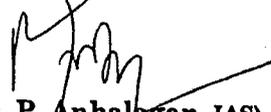
Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1	DG Set	130 KVA	1	As Per Schedule -II

6. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio-degradable	212 Kg/Day	OWC	Use as Manure
2	Non-biodegradable	141 Kg/Day	Segregation	Segregate and Hand over to Local Body for recycling
3	STP sludge	47 Kg/day		Use as manure

7. Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste; NIL.
8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
11. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E.
12. Project Component shall comply with the conditions stipulated in Environmental Clearance obtained vide no. SEAC-2010/CR.861/TC-2 dated 12.06.2012.
13. In case the project is not completed within validity period of EC, PP shall not carry out construction work without obtaining revalidated EC for remaining project.

For and on behalf of the
Maharashtra Pollution Control Board

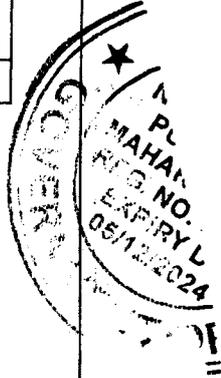

(Dr. P. Anhalagan, IAS)
Member Secretary

Received Consent fee of -

Amount(Rs.)	Transaction No.	Date	Drawn On
286220	HDFCR5201612191237820 8	19.12.2016	HDFC Bank

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri-Chinchwad -- They are directed to ensure the compliance of the consent conditions. The Bank Guarantee of Rs. 10 lakh as prescribed in previous Consent to Establish, if submitted by the PP, shall be released and fresh BG as pre schedule III of this consent shall be obtained.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.



Schedule-I

Terms & conditions for compliance of Water Pollution Control:

- 1) A] As per your application, you have installed Sewage Treatment Plants (STPs) with the design capacity of 320 CMD.

B] The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for PH
01	BOD (3 days 27oC)	10
02	Suspended Solids	50
03	COD	100

C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.

D] Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto

- 2) Project proponent shall install online monitoring system for monitoring of BOD, SS and flow parameters at the outlet of STP.
- 3) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) In case, the water consumption of the project is not covered under the water consumption of local body, in that situation, the project proponent should submit the CESS Returns in the prescribed format given under the provision of Water (Prevention & Control of Pollution) Cess Act, 1977 and Rules made thereunder for various category of water consumption.

In case the water consumption is duly assessed under the quantity of water consumption of local body, the project proponent should submit certificate to that effect from the concern local body with the request not to assess CESS on their water consumption, being already assessed on the water consumption of local body.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	378

Schedule-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S %	SO ₂
1	DG Set (130 KVA)	Acoustic enclosure	1.5 * each	Diesel	20	Lit/Hr	-	-

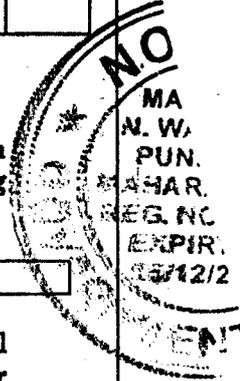
* Above roof of the building in which it is installed.

2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³
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3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.

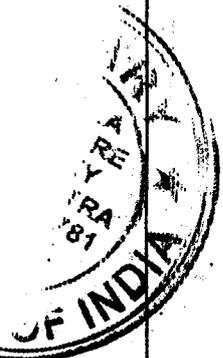
The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish (revalidation)	Rs. 20 lakh	15 Days	Towards compliance of EC and consent conditions	Upto Commissioning of the project	Five years

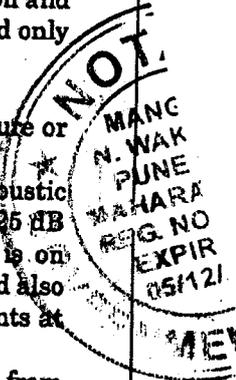
[Handwritten Signature]



Maharashtra Pollution Control Board

Schedule-IVGeneral Conditions:

- 1) The applicant should provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and should pay to the Board for the services rendered in this behalf.
- 2) The firm should strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system should be provided for collection of sewage effluents. Terminal manholes should be provided at the end of the collection system with arrangement for measuring the flow. No sewage should be admitted in the pipes/sewers downstream of the terminal manholes. No sewage should find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) should also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry should take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set should be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant should comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste - The applicant should provide onsite municipal solid waste processing system & should comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
- 7) Affidavit/undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The industry should submit official e-mail address and any change will be duly informed to the MPCB.
- 9) The firm should submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 10) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CC/UAN No.0000132227/CR/2305001394

Date: 19/05/2023

To,
 M/s. Kunal Sulakshan Associates
 (Residential Project Group Housing with
 Shopline), S.No. 10 H. No:1A, Mamurdi,Tal
 Haveli, Dist Pune



Sub: Revalidation of Consent to Establish for residential construction Project under Red Category

- Ref:
1. Revalidation of Consent to Establish granted vide No. Format1.0/BO/RO-HQ/CC-1803000061 dtd. 01.03.2018
 2. Consent to Operate (Part) granted vide No. Format1.0/BO/RO-HQ/CC-1707000066 dtd. 03.07.2017
 3. Consent to Operate (2nd Part) granted vide No. Format1.0/BO/JD(WPC)/UAN-54721/CE/CC-1903001598 dtd. 27.03.2019
 4. Minutes of 18th Consent Committee Meeting held on 31.10.2022

Your application NO. MPCB-CONSENT-0000132227

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. The Consent to establish is granted for period up to Commissioning of the project or 5 Yrs whichever is earlier
2. The capital investment of the project is Rs.58.5897 (Existing CI Rs 59.19 Cr) Cr. (As per undertaking submitted by pp).
3. The Revalidation of Consent to Establish is valid for construction project named as M/s. Kunal Sulakshan Associates (Residential Project Group Housing with Shopline), S.No. 10 H. No:1A, Mamurdi,Tal Haveli, Dist Pune on Total Plot Area of 31,535 sq.mt. SqMtrs for remaining total construction BUA of 42938.27 SqMtrs out of proposed total construction BUA of 78,406.27 SqMtrs as per EC granted dated 27.05.2019 including utilities and services

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental clearance dtd 12.06.2012	32535.00	78406.27
2	Consent to Establish (Revalidation) dtd 01.03.2018	32535.00	78406.27
3	Environmental clearance dtd 27.05.2019	32535.00	78406.27
4	Consent to Operate (Part) dtd 03.07.2017	32535.00	14533.69
5	Consent to Operate (Part-II) dtd 27.03.2019	32535.00	3779.08

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	153.8	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG set-160 kVA	01	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio degradable waste	258 Kg/Day	Organic waste Converter with composting facility / Biogas digester with composting facility	As Manure
2	Non Bio degradable waste	135 Kg/Day	Segregation	To Local Body
3	STP Sludge	14.6 Kg/Day	Dewatering	As Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	48	Ltr/A	Reprocessing	To Authorized Reprocessor

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
11. Project Proponent shall provide Organic waste digester with composting facility or biodigester with composting facility.
12. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
13. The project proponent shall make provision of charging of electric vehicles in atleast 40 % of total available parking area.

14. The project proponent shall take adequate measures to control dust emission and noise level during construction phase.
15. The Project Proponent shall comply with the Environmental Clearance obtained vide No SEAC-2010/CR-861/TC-2 dtd. 12.06.2012 for construction project on total Plot area 32535.00 Sq.mtr, & total construction BUA 78406.27 Sq.mtr.
16. PP shall obtain revalidation of Environmental Clearance for proposed activity. PP shall not take any effective steps towards the construction without obtaining valid Environmental Clearance from competent Authority.
17. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to E & Environmental Clearance.
- This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



Sanger

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Signed by: Dr. J. B. Sanger
Joint Director (WPC)
For and on behalf of
Maharashtra Pollution Control Board
jdwater@...
2023-05-19 02:04 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	100000.00	TXN2203000168	02/03/2022	Online Payment
2	500000.00	MPCB-DR-19058	12/05/2023	RTGS

PP has paid penal Fees of Rs 500000

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri Chinchwad
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A) As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **320 CMD for treatment of domestic effluent of 153.8 CMD.**

B) The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

C) The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.

- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	114.90
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

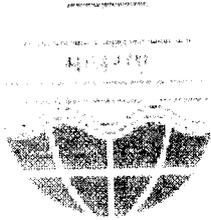
Stack No.	Source	APC System provided/proposed	Stack Height (in mtr)	Type of Fuel	Sulphur Content (in %)	Pollutant Standard	
S-1	DG set-160 kVA	Acoustic Enclosure	3.00	HSD 32 Ltr/Hr	1	SO2	15.36 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.

- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to E (Revalidation)	Rs 10 Lakhs	15 Days	Compliance of Consent Conditions	upto Commissioning of the Project	upto Commissioning of the Project

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.

Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

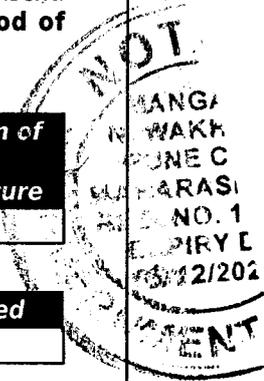
Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture

NA

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned

NA

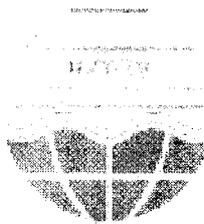
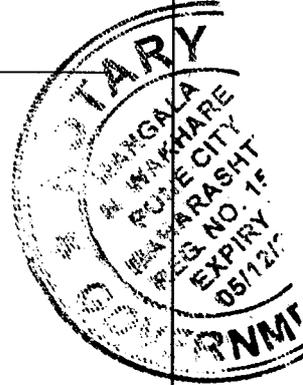


SCHEDULE-IV**General Conditions:**

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011.
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.

- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD

Annexure-IV

Phone : 4010437/4020781
/4037124/4035273
Fax : 24044532/4024068 /4023516
Email : rohq@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor, Sion- Matunga
Scheme Road No. 8, Opp. Cine Planet Cinema, Near
Sion Circle, Sion (E),
Mumbai - 400022

Infrastructure /LSI

Consent order No: Format1.0/BO/RO-HQ/ CC-1707000066

Date - 10/6/2017

03/07/2017

To,
M/s. Kunal Sulakshan Associates,
S. no. 10, Hissa 1A, Mamurdi, Tal-Haveli,
Dist-Pune.

Subject: Consent to Operate (part) for Residential cum Commercial Building Project in Red Category.

Ref :

1. Consent to Establish obtained vide no. BO/ROHQ/Pune/CE/CC-202 dated 07.12.2011.
2. Environmental Clearance obtained vide no. SEAC-2010/CR.861/TC2 dated 12.6.2012.
3. Minutes of Consent Committee meeting held on 14/09/2016.

Your application MPCB-CONSENT-000004650 Dated- 16.5.2016

For: Consent to Operate (part) for Residential cum Commercial Building project under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Control of Pollution) Act, 1981, Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 and Municipal Solid Waste (Management & Handling) Rule, 2000 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to operate(part) is granted for a period up to 31.1.2019.
2. The capital investment of the (part) project is Rs. 48.16 Crs. (As per C.A. Certificate submitted by project proponent, whereas total CI of the whole project is Rs. 75.4 crs. as per C to E)
3. The Consent to Operate (part) is valid for Residential cum Commercial Building Project developed by M/s. Kunal Sulakshan, S. no. 10, Hissa 1A, Mamurdi, Tal-Haveli, Dist-Pune on total plot area of 31535 Sq. Mtrs and construction completed built up area of 14533.69 Sq.Mtrs out of total BUA of 78406.27 sqm including utilities and services as per occupancy certificate issued by local body.

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	93	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in municipal sewer

UAN No.0000004650 M/s. Kunal Sulakshan Associates.

Page 1 of 6

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1	DG Set	130 KVA	1	As Per Schedule -II

6. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio-degradable	75 Kg/Day	OWC	Used as Manure
2	Non-biodegradable	51 Kg/day	--	Segregate and Hand over to Local Body for recycling
3	STP Sludge	Kg/Day	--	Used as Manure

7. Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste: NIL.
8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
11. Project Proponent shall comply with the conditions stipulated in Environmental Clearance granted by GoM vide SEAC-2010/CR.861/TC2 dated 12.6.2012.
12. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC and C to O.
13. In case the project is not completed within validity period of EC, PP shall not carry out construction work without revalidation of EC.
14. Project Proponent shall not continue construction activity of remaining project work after 06.12.2016 without revalidating C to E.

For and on behalf of the
Maharashtra Pollution Control Board

(Dr. P. Anbalagan, IAS)
Member Secretary

Received Consent fee of-

Sr. No.	Amount (Rs.)	Transaction No.	DD Date
1	75000	0607U16103563696	12.04.2016
2	150000	N150170302231829	1.6.2017

Copy to:

- Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri Chinchwad.-- They are directed to ensure the compliance of the consent conditions.
- Chief Accounts Officer, MPCB, Mumbai.
- CC/CAC desk- for record & website updation purposes.

Schedule-ITerms & conditions for compliance of Water Pollution Control:

- 1) A] As per your application, you have provided Sewage Treatment Plant (STP) with the design capacity of 320 CMD.
- B] The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for PH
01	BOD (3 days 27oC)	10
02	Suspended Solids	50
03	COD	100

- C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.
- D] Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto

- 2) Project Proponent shall provide online monitoring systems for BOD & SS within 3 months.
- 3) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) In case, the water consumption of the project is not covered under the water consumption of local body. In that situation, the project proponent should submit the CESS Returns in the prescribed format given under the provision of Water (Prevention & Control of Pollution) Cess Act, 1977 and Rules made there under for various category of water consumption.

In case the water consumption is duly assessed under the quantity of water consumption of local body, the project proponent should submit certificate to that effect from the concern local body with the request not to assess CESS on their water consumption, being already assessed on the water consumption of local body.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	113

Schedule-IITerms & conditions for compliance of Air Pollution Control:

1. As per your application, you have installed the Air pollution control (APC) system and also erected following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S	SO ₂
1	DG Set (130 KVA)	Acoustic enclosure	2.2*	Diesel/ HSD	20	Lit/Hr	-	-

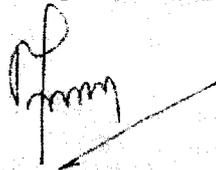
* Above roof of the building in which it is installed.

2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³ .
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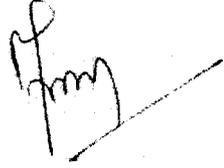
3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.

The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate (part)	Rs. 10 lakh	15 Days	Towards O & M of pollution control system	Continuous	31.5.2019


Maharashtra Pollution Control Board

Schedule-IVGeneral Conditions:

The following general conditions should apply as per the type of the industry.

- 1) The applicant should provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and should pay to the Board for the services rendered in this behalf.
- 2) The firm should strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system should be provided for collection of sewage effluents. Terminal manholes should be provided at the end of the collection system with arrangement for measuring the flow. No sewage should be admitted in the pipes/sewers downstream of the terminal manholes. No sewage should find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) should also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry should take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set should be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant should comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) ~~Solid Waste~~ The applicant should provide onsite municipal solid waste processing system and should comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The industry should submit official e-mail address and any change will be duly informed to the MPCB.
- 9) The firm should submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 10) The applicant shall make an application for renewal of the consent at least 60 days before the date of expiry of the consent.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 24010437/24020781
/24037124/24035273
Fax : 24044532/24024068
/24023516
Email : jdwater @mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor,
Sion- Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema, Near Sion Circle,
Sion (E), Mumbai - 400022

Infrastructure /LSI

Consent order No: Format1.0/BO/JD (WPC)/UAN-54721 /CE/CC-1903001598
Date 27/03 /2019

To,

M/s. Kunal Sulakshan Associate
(Residential Project Group Housing with shophine)
C & K Building, S . No. 10, H. No. 1A, Mamurdi,
Tal: Haveli, Dist: Pune .

Annexure -IV

Sub: 2nd Part Consent to Operate for Residential Construction Projects is granted under Red category .

- Ref : 1. Consent to Established(revalidation) obtained Vide No. Format 1.0/BO/RO-(HQ)/CC- 1803000061 dt 01/03/2018
2. Consent to Operate (part) vide No. format 1.0/BO/RO-HQ/CC-1707000066 dt. 03.07.2017
3. Environmental clearance obtained Vide SEAC-2010/CR.861/TC2 dt.12.06.2012.
4. Your Application vide UAN No. 54721 dt.17.08.2018
5. Minutes of Consent Committee meeting held on 15/02/2018 .

For: Consent to Operate (Part-II) for Residential construction project under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & FM) Rules, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The Consent to operate (Part-II) is granted for period up to 31.01.2020
2. The proposed capital investment of the project is Rs. 11.03 Cr.
(As per C.A certificate submitted by project proponent)

The Consent to Operate (Part-II) is valid for Residential construction Projects named as M/s. Kunal sulakshan Associate C & K Building, S . No. 10, H. No. 1A, Mamurdi, Tal: Haveli, Dist: Pune For total plot area of 31535.0 Sq. Mtrs and construction build up area 3779.08 Sq. Mtrs out of total construction BUA 78406.27 Sqm (including utilities and services)

3. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	33.0	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in municipal sewer

4. Conditions under Air (P & CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1	DG Set	1250 KVA		As Per Schedule -II

5. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Wet garbage	80.0 Kg/Day	Organics waste Converter with composting facility / Biogas digester with composting facility	Used as Manure
2	Dry garbage	40.80 Kg/Day	--	Segregate and Hand over to Local Body for recycling
3.	STP sludge	3.3 Kg/day	STP	Used as manure

6. Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste; NIL.
7. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
9. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
10. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E.
11. Project Proponent shall install online monitoring systems for BOD, TSS and flow at the outlet of STP.
12. Project Proponent shall Operate and maintain Organic waste digester with composting facility or Biogas digester with composting facility.
13. The applicant should comply with the conditions stipulated in environmental Clearance Obtained from SEIA, Environment Department, Government of Maharashtra, dtd .12.06.2012 for total plot area 31,535.0 Sqm and construction BUA 78406.27 sqm.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction . No.	Date	Drawn On
1	50,000/-	NSBI6721728713	26/09/2018	Online

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri Chinchwad They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updating purposes.

Schedule-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have proposed to install of Sewage Treatment Plants (STP) with the design capacity of 320.0 CMD
- B] The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for PH
01	BOD (3 days 27°C)	10
02	Suspended Solids	50
03	COD	100

C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.

D] Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto

- 2) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 3) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	41.0

- 4) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

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Schedule-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S ^o	SO ₂
1.	DG Set (160 KVA)	Acoustic enclosure	3.0	Diesel	10	Lit/Hr		

* Above roof of the building in which it is installed.

2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³ .
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3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.

The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Maharashtra Pollution Control Board



Schedule-III
Details of Bank Guarantees

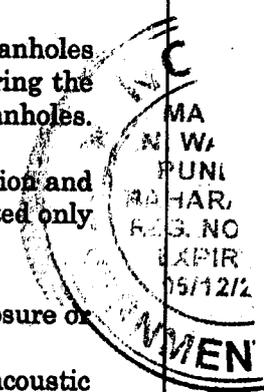
Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs. 10 lakh	15 Days	Towards Compliance of EC and consent conditions.	Continuous	31.03.2020

Maharashtra Pollution Control Board

Schedule-IVGeneral Conditions:

The following general conditions shall apply as per the type of the industry.

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - f) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - g) D.G. Set shall be operated only in case of power failure.
 - h) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - i) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The treated sewage shall be disinfected using suitable disinfection method.
- 9) The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11) The applicant make an application for renewal of consent at least 60 days before the date of the expiry of the consent.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CC/UAN No.0000138210/CR/2305001641

Date: 22/05/2023

To,
 M/s. Kunal Sulakshan Associates
 (Residential Project Group Housing with
 Shopline), S.No. 10 H.No:1A, Mamurdi, Tal
 Haveli, Dist Pune



Sub: Consent to operate (part-III) with amalgamation of renewal of Consent Operate (Part-I & II) Residential construction project under Red Category

- Ref:**
1. Consent to Operate granted vide No. Format1.0/BO/JD(WPC)/UAN-54721/CE/CC-1903001598 dtd. 27.03.2019
 2. Minutes of 21st Consent Committee Meeting held on 26.11.2022
 3. Revalidation of Consent to Establish granted vide No. Format1.0/CC/UAN No.0000132227/CR/2305001394 dtd 19.05.2022

Your application NO. MPCB-CONSENT-0000138210

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **The Consent to operate (part-III) with amalgamation of renewal of Consent Operate (Part-I & II) is granted for period up to 31.01.2024**
2. **The capital investment of the project is Rs.59.1983 Cr. (As per C.A Certificate submitted by industry).**
3. **The The Consent to operate (part-III) with amalgamation of renewal of Consent Operate (Part-I & II) is valid for construction project named as M/s. Kunal Sulakshan Associates (Residential Project Group Housing with Shopline), S.No. 10 H.No:1A, Mamurdi, Tal Haveli, Dist Pune on Total Plot Area of 31,535 SqMtrs for completed total construction BUA of 35468 SqMtrs out of Total Construction BUA of 78,406.27 SqMtrs as per EC granted dated 27.05.2019 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental clearance dtd 27.05.2019	32535.00	78406.27
2	Consent to Establish (Revalidation) dtd 01.03.2018	32535.00	78406.27
3	Environmental clearance dtd 27.05.2019	32535.00	78406.27
4	Consent to Operate (Part) dtd 03.07.2017	32535.00	14533.69

5	Consent to Operate (Part-II) dtd 27.03.2019	32535.00	3779.08
6	Consent to Establish (Revalidation) dtd 19.05.2022	32535.00	78406.27

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	126	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG set-130 kVA	01	As per Schedule -II
S-2	DG set-160 kVA	01	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio degradable waste	155.2 Kg/Day	OWC & Composting	As Manure
2	Non Bio degradable waste	91.8 Kg/Day	Segregation	To Local Body
3	STP sludge	24.3 Kg/Day	Dewatering	As Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	7	Ltr/M	Reprocessing	To Authorized Reprocessor

- The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
- Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
- Project Proponent shall operate the Organic waste digester with composting facility or biodigester with composting facility effectively
- The project proponent shall make provision of charging of electric vehicles in atleast 40 % of total available parking area.
- The Project Proponent shall comply with the Environmental Clearance obtained vide No SEAC-2010/CR-861/TC-2 dtd. 12.06.2012 for construction project on total Plot area 32535.00 Sq.mtr, & total construction BUA 78406.27 Sq.mtr and revalidation of Environment Clearance granted vide No. SEIAA-2019/CR-108/SEIAA dtd. 27.05.2019.

14. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to O & Environmental Clearance/CRZ Clearance.

This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



Sanger

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Signed by: Dr. J. B. Sanger
Joint Director (WPC)
For and on behalf of
Maharashtra Pollution Control Board
jdwater@...
2023-05-22 12:29 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	300000.00	MPCB-DR-12238	10/06/2022	NEFT
2	669863.00	MPCB-DR-19159	19/05/2023	RTGS
3	1004794.00	MPCB-DR-19158	19/05/2023	RTGS

PP has paid penal fees of Rs 669863 and Rs 1004794.

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri Chinchwad
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1) A] As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **320 CMD for treatment of domestic effluent of 126 CMD.**

B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

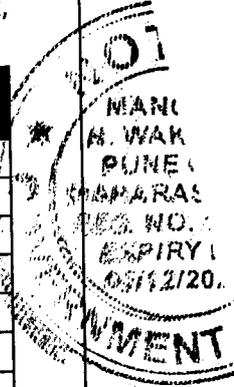
Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.

- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	154.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Stack Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG set-130 kVA	Acoustic Enclosure	3.00	HSD 12 Ltr/Hr	1	SO2	10.08 Kg/Day
S-2	DG set-160 kVA	Acoustic Enclosure	3.00	HSD 32 Ltr/Hr	1	SO2	15.36 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs 10 Lakhs	15 Days	Operation & Maintenance of Pollution Control Systems and compliance of consent conditions	Continious	31.05.2024

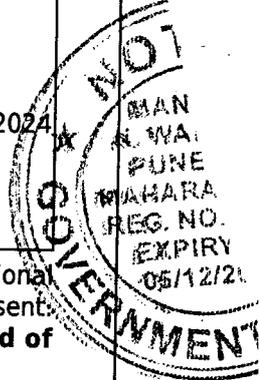
** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**General Conditions:**

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.

- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

This certificate is digitally & electronically signed.

